

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 40/94

Thursday, this the 15th day of December, 1994.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. S. Jalajambika, W/o Ayyappan Pillai,
Aged 29 years, Sorting Assistant,
SRO, Kollam.
2. B. Yesudasan, S/o C. Bernard, Aged 47 years,
Sorting Assistant, RMS TV Division,
SRO, Kollam.
3. Ramani. K.K., D/o Kuttappan.K.K., Aged 29 years,
Sorting Assistant, SRO, Kollam.
4. Laila. R., D/o Sukumara Pillai. P., Aged 30 years,
Sorting Assistant, SRO, Kollam.
5. Minikumari. G.K., D/o G.K. Pillai, Aged 28 years,
Sorting Assistant, SRO, RMS 'TV' Division,
Kottarakara.
6. S. Murugiah, S/o S. Sundara Raj, Aged 36 years,
Sorting Assistant, SRO, RMS TV Division,
Kollam.
7. Sathy. T.S., D/o Thankayyan. B., Aged 30 years,
Sorting Assistant, RMS, TV Division, SRO,
Kollam.
8. J. Stanley Raj, S/o Jabamony, Aged 33 years,
Sorting Assistant, SRO, RMS TV Division,
Kollam.
9. Vasanthy. P.A., D/o Parameswaran Achary,
Aged 29 years, Sorting Assistant, RMS,
TV Division, Kollam.
10. Sheeba. S., D/o Sivadasan, Aged 30 years,
Sorting Assistant, RMS, TV Division,
SRO, Kollam.
11. Spain Rose. M., D/o Michael Nayagam,
Aged 29 years, Sorting Assistant, RMS,
TV Division, SRO, Kollam.
12. V. Sasidharan Pillai, S/o Velupillai,
Aged 48 years, Sorter (SA) RMS,
TV Division, Kottarakara.
13. C.B. Suresh, S/o Balakrishna Pillai,
Aged 33 years, Sorting Assistant, SRO,
RMS, TV Division, Kollam.
14. Bhagavathy Ammal. K.K., D/o Krishna swamy Iyer,
Aged 31 years, Sorting Assistant, RMS TV Division,
SRO, Kollam.
15. M. Arunachalam Pillai, S/o Maharaj Pillai,
Aged 32 years, Sorting Assistant, RMS TV Division,
SRO, Kollam.
16. V. Rajakumar, S/o Velusamy, Aged 33 years, S.A.,
RMS, TV Division, SRO, Kollam.
17. G. Hariprakash, S/o Gopinathan Pillai, Aged 29 years,
Sorting Assistant, RMS, TV Division, SRO,
Kollam.
18. P. Ravi Manohara Dhas, S/o Ponnu Muthu, Aged 30,
Sorting Assistant, SRO, Kottarakara. - Applicants

By Advocate Mr MR Rajendran Nair

Vs.

1. Union of India represented by
Secretary to Government,
Ministry of Communications,
Department of Posts, New Delhi.
2. The Director General of Posts,
New Delhi.
3. The Chief Post Master General,
Kerala Circle, Trivandrum.
4. The Senior Superintendent of
Railway Mail Service,
(RMS) TV Division,
Trivandrum.

- Respondents

By Advocate Mr TPM Ibrahimkhan, Senior Central Government
Standing Counsel

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicants who are "Reserve Trained Pool" employees, seek a declaration that their services are liable to be regularised with effect from the date of their initial engagement. They rely on the decisions of this Tribunal in O.A.814/90 and T.A.K.132/87, to support their claim. We have seen instances where these decisions have been quoted, in and out of context. We are told by standing counsel for Central Government that Special Leave Petition No.8639-82/93 (we are quoting the number mentioned by counsel) is pending against these decisions. He gives an undertaking that the decisions in O.A.814/90 and T.A.K.132/87 will be applied in principle to applicants herein, if the said decisions are affirmed by the Supreme Court.

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2. We record the submission and dispose of the application, without expressing our views in the matter. Parties will suffer their costs.

Dated, the 15th December, 1994.

PV Venkatakrishnan
PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

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